

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

104. IA/1984/2024 IN C.P. (IB)/329(MB)2023

IN THE MATTER OF

Plus Plus Unified Engaugement

Services private Limited

Vs

Compuage Infocom Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Kunal Kanungo (PH)

For the Respondent:

ORDER

I.A. 1984/2024

The prayer in the present I.A. is for replacing the IRP Mr. Arun Kapoor with the new proposed RP Mr. Gajesh Labhchand Jain.

In view of the resolution having been passed by the COC in its 5th meeting held on 28.03.2024 with 88.68% voting, the present I.A. is **allowed**. In view of the same, I.A. is disposed of.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)